



# IN THE HIGH COURT OF SIKKIM



**ORDER SHEET**

..... WRIT PETITION (C) ..... No. 32 of 2004

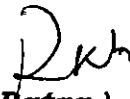
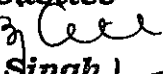


..... SHANTI DEVI ..... Petitioner / Appellant

Versus

..... SECRETARY, UD&HD & ANOTHER ..... Respondent S

Serial No. of Order	Date of Order	Order with Signature	Office Note as to action (if any) taken on Order
1.	14.9.2004	<p>A copy of the writ petition has been served today on the learned Advocate General. As requested, put up tomorrow for admission.</p> <p style="text-align: right;">             ( R. K. Patra )  <b>Chief Justice</b> </p> <p style="text-align: right;">             N. S. Singh            ( N. S. Singh )  <b>Judge</b> </p>	
2.	15.9.2004	<p>The petitioner has filed an application for grant of trade licence under the provisions of Trade Licence Rules following the death of her husband.</p> <p>It is submitted by the learned Advocate General that certain requirements are necessary to be complied by her for consideration of her application on merit, and unless they are complied with by the petitioner her application cannot be considered.</p> <p>Shri A. Moulik, learned Counsel for the petitioner says that the petitioner has not been informed anything in writing. Be that as it may, the petitioner or any of her representatives may go to the office of the Joint Secretary, License Section, Urban Development and Housing Department of the State Government within one week and we are sure the officer will guide her or any of her representatives properly so as to enable her to comply with the</p>	



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		<p>requirements. The application may be considered and disposed of within one month of communication of this order</p> <p>With the above observation and direction, the petition is disposed of.</p> <p style="text-align: right;">             ( R K. Patra )  <b>Chief Justice</b>              ( N. S. Singh )  <b>Judge</b> </p> <p style="text-align: center;"><u>C.M.A.No.59/2004</u></p> <p>There shall be status quo as on today in respect of the shop covered under Trade Licence No.Rani/PII/23 dated 4.5.1992 referred to in Annexure P-5 till the disposal of the application for grant of licence.</p> <p>CMA disposed of.</p> <p style="text-align: right;">             ( R. K. Patra )  <b>Chief Justice</b>              ( N. S. Singh )  <b>Judge</b> </p>	